

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 12259/2023

(Arising out of impugned final judgment and order dated 25-04-2023 in SAD No. 399/2022 passed by the High Court Of Judicature At Allahabad)

CHANDER SEN & ORS.

Petitioner(s)

VERSUS

THE CHAIRMAN, NATIONAL INSTITUTE OF OPEN SCHOOLING Respondent(s)

IA No. 211563/2023 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 146977/2023 - EXEMPTION FROM FILING O.T.

IA No. 116511/2023 - EXEMPTION FROM FILING O.T.

Date : 30-10-2023 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) Mr. Varinder Kumar Sharma, AOR
Mr. Shantanu Sharma Adv, Adv.
Ms. Deeksha Gaur Adv, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The sole respondent has been served, but no one has entered appearance on his behalf.

With an intent to afford one more opportunity, issue fresh notice to the sole respondent, returnable in four weeks.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(VIRENDER SINGH)
BRANCH OFFICER